

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA NOS 470, 471 & 768 OF 2017 IN
DFR NO. 1787 OF 2017**

Dated: 16th October, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of:

**Dr. Bharat Jhunjunwala
Vs.**

... Appellant(s)

Uttar Pradesh Electricity Regulatory Commission & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Ankur Sood
Mr. Gaurav Ray

Counsel for the Respondent(s) : Mr. C. K. Rai
Mr. Umesh Prasad
Mr. Mohit Rai for R-1

Mr. Vishrov Mukerjee
Ms. Janmali for R-2

Mr. Rajiv Srivastava
Ms. Garima Srivastava
Ms. Gargi Srivastava for R-3

ORDER

**IA NO. 768 OF 2017
*(Appln. for condonation of delay in filing reply)***

Delay in filing reply is condoned and reply is taken on record. Application is disposed of.

IA NO. 470 OF 2017
(Appl. for condonation of delay)

Learned counsel for the appellant states that he will file a supporting affidavit within four weeks. He may file the same on or before 14.11.2017 after serving copy on the other side.

List the matter on **12.12.2017.**

(I. J. Kapoor)
Technical Member

ts/tpd

(Justice Ranjana P. Desai)
Chairperson